

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 33973/2022

(Arising out of impugned final judgment and order dated 08-07-2022 in WP No. 4571/2020 passed by the High Court Of Judicature At Madras)

ELEPHANT G. RAJENDRAN

PETITIONER(S)

VERSUS

THE SECRETARY & ORS.

RESPONDENT(S)

(IA No.30550/2023-CONDONATION OF DELAY IN FILING and IA No.30552/2023-CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS)

Date : 28-02-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE V. RAMASUBRAMANIAN
HON'BLE MR. JUSTICE PANKAJ MITHALFor Petitioner(s) Mr. G.S. Mani, Adv.
Ms. Babita, Adv.
Mr. R. Sathish, AOR

For Respondent(s)

UPON hearing the counsel, the Court made the following
O R D E R

Delay condoned.

It is stated by the learned counsel for the petitioner that out of 41 case diaries which were lost, 16 have been reconstructed and nothing has been done in respect of the others.

Therefore, issue notice, returnable in six weeks.

Dasti, in addition, is permitted.

(POOJA SHARMA)
COURT MASTER (SH)(RENU BALA GAMBHIR)
COURT MASTER (NSH)